

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 101
IB- 576/ND/2020

IN THE MATTER OF:

Sangeeta Aviation Services Pvt Ltd ... Applicant/Petitioner

Vs

Satsai Finlease Pvt Ltd ... Respondent

Order under Section 7 of IBC.

Order delivered on 14.12.2020

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :Ms. Charu Tyagi, Advocate

For the Respondent :

ORDER

On 28.02.2020 the Learned Counsel for the Respondent undertook to file reply within 10 days but till today reply is not filed. The Learned Counsel states that the Corporate Debtor was unwell and seeks more time. In the interest of justice, and as a last chance, one-week time is given to file reply subject to cost of Rs. 25,000 to be paid to the applicant. Rejoinder be filed one week thereafter.

List the matter on 28.01.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

UPASANA- 14.12.2020

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)